

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

20/02/2019

M.A./260/12/2019

O.A./260/547/2018

FOR C.D

ITEM NO:29

FOR APPLICANTS(S) Adv. : Mr. M. K. Ojha

P PUNTIA

-V/S-

D/O POST

FOR RESPONDENTS(S) Adv.: Mr. A. K. Mohapatra

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Ld. Counsel for the respondents.</p> <p>Ld. Counsel for the respondents submitted that it is a matter pertaining to the claim for arrear dues of the applicant as Ex-GDS on the basis of work load, for which the applicant has submitted a representation dated 16.10.2017(Annexure-A/6) addressed to Respondent No. 2, which is pending.</p> <p>Learned counsel for the applicant submitted that he has filed the MA no. 12/19 for condonation of delay. Objection has been filed on the said MA by the respondents counsel. It is seen from the record that the matter pertains to arrear salary on the Time Related Continuity Allowance(in short TRCA) and applicant was service till 09.02.2017 when he resigned from the post (Annexure-A/5). We find the reasons given in delay condonation applications are sufficient for which the MA No. 12/2019 is allowed.</p> <p>Ld. Counsel for the respondents objected to the claims raised by the applicant as stated in the objection filed by the respondents with the MA. However, in view of the limited claim of the applicant, the O.A is disposed of at this stage with a direction to respondent no.2 to consider the representation dated 16.10.2017(Annexure-A/6) filed by the applicant and dispose of the same as per law by passing a speaking and reasoned order which is to be communicated to the applicant within a period of two weeks time from the date of receipt of copy of this order. The applicant will have liberty to enclosing a copy of the representation dated 16.10.2017 along with copy of this order and send it to the respondents no. 2 within a week from the date of receipt of a copy of this order.</p> <p>With the above observations, both the O.A and MA are disposed of at this stage. It is made clear that we have not expressed any opinion on the merit while disposing of the OA.</p> <p>Copy of this order be made available to both the parties.</p>

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

pms